

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1229
TO BE ANSWERED ON 03.03.2016

ACTIVITIES UNDER SAANSAD ADARSH GRAM YOJANA

1229. SHRI PARESH RAVAL:
SHRI BHANU PRATAP SINGH VERMA:
SHRI VINOD LAKHAMASHI CHAVDA:
SHRI DEVUSINH CHAUHAN:
SHRI C.R. PATIL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to provide additional funds for water resource development facilities, toilets, plantation works and recycle system of drainage water under SAGY;
- (b) if so, the details thereof during the last three years and the current year, State/UT-wise including Gujarat;
- (c) whether the Government has introduced/proposes to introduce the DRDO made toilet for the common people of the country and if so, the details thereof; and
- (d) whether the private companies have participated under this scheme through Public-Private-Partnership (PPP) mode, if so, the details thereof State/UT-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a) & (b): No Madam. No funds are allocated by the Central Government for the implementation of projects/works in villages under Saansad Adarsh Gram Yojana. SAGY is primarily about unleashing the power of people who are expected to inculcate pride in village, encourage societal change/Behavioural change, take collective responsibility and initiate People projects. The development of Gram Panchayats identified under SAGY is intended to take place through the convergence and implementation of existing Government Schemes and Programmes without allocating additional funds. In pursuance of above, the relevant Ministries / Departments of the Central Government have been requested by the Ministry of Rural Development to make suitable changes, wherever appropriate, in the guidelines of their respective Central Sector and Centrally Sponsored Schemes / Programmes to enable priority to be given to the Gram Panchayats selected under SAGY. So far different Ministries/Departments have made changes in 21 of their Programme/Scheme guidelines. A number of state schemes are required to be converged with this scheme for maximising benefit. This would require the guidelines of State Schemes/Programmes to

be suitably amended to give automatic and mandatory priority to the GPs selected under SAGY. The states/UTs have been requested to do the needful in this regard.

(c): No Madam. The Ministry has not introduced/proposes to introduce the DRDO made toilet under SAGY. The activities/works identified under the Village Development Plan prepared by the Gram Panchayat and finalized by the District Nodal officer, i.e. the Collector and the State Government are implemented under the Government Schemes/resources earmarked for the purpose in the Plan by the concerned line departments of the State Government or others, as the case may be.

(d): The implementation of the Scheme is primarily the responsibility of the States/UTs. District Collector is the nodal officer for implementing SAGY. No instances of private companies having participated under SAGY scheme through Public-Private-Partnership (PPP) mode has come to the knowledge of Ministry of Rural Development.
